

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).15527/2008

(From the judgement and order dated 30/05/2008 in WA No.106/2006 of The HIGH COURT OF KERALA AT ERNAKULAM)

NAJMUL SHAHI

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With appln(s) for vacating interim order and prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date: 03/12/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. K.R. Sasiprabhu, Adv.

For Respondent(s) Mr. Raghenth Basant, Adv.
rr.s 2 & 3 Mr. Arjun Singh Bhati, Adv.
Mr.Senthil Jagadeesan, Adv.

rr.1 Ms. Bina Madhavan, Adv.

Mr. Nishe Rajen Shonker, Adv.

UPON hearing counsel the Court made the following
O R D E R

Not taken up.

	[Charanjeet Kaur]		[Kusum Gulati]	
Court Master		Court Master		

